

(1993) 08 AHC CK 0057

In the Allahabad High Court

Case No : Quashi Criminal Contempt Case No. 2272 of 1992

State of U.P.

APPELLANT

Vs

Jaswant Singh and Others

RESPONDENT

Date of Decision : 20-08-1993

Acts Referred:

Citation : (1994) 1 AWC 280

Hon'ble Judges : S.K. Mookerji, J;N.B. Asthana, J

Bench : Division Bench

Advocate : S.S. Tiwari, J.S. Kashyap and B.R. Singh, for the Respondent

Final Decision : Dismissed

Judgement

S.K. Mookerji, J.—All the five contemnors are present in the Court and they have filed a joint affidavit tendering their unconditional apology to the Court. They have also not disputed the facts of the case. We have heard learned counsel for the alleged contemnors.

2 In a civilised society and more so in a Court of law, a lawyer specially a junior lawyer is supposed to behave in a very decent manner and extend full assistance to the Court in deciding the case and maintain the highest tradition of the Court. The Court is not a place for bringing trade union culture of raising slogan "ZINDABAD OR MURDABAD". The unconditional apology of the alleged contemnors is accepted with a note of caution to them that they should not repeat or enact the scene again before any Court The contemnors are junior lawyers and are not at the threshold of their career as such this Court is taking a lenient view in the matter giving them an opportunity to improve themselves. We are sure, that they shall not mislead themselves in future and be good and responsible lawyers soaked and saturated, in the highest traditions of the Court.

3. We have accepted unconditional apology of the contemnors. Therefore, the notice issued to them is discharged. The cost is made easy.